


## Annexure-3

| Name of the Corporate Debtor   |                         | PIONEER GAS POWER LIMITED |                        | Date of Commecement of CIRP |                 | 12.01.2024                          |                             |                        |                          |                            |  |                              |                                    |   |
|--|-------------------------|---------------------------|------------------------|-----------------------------|-----------------|-------------------------------------|-----------------------------|------------------------|--------------------------|----------------------------|--|------------------------------|------------------------------------|---|
| List of Creditors as on 06.06.2024   |                         |                           |                        |                             |                 |                                     |                             |                        |                          |                            |  |                              |                                    |   |
| List of Secured Financial Creditors (other than financial creditors belonging to any Class of Creditors) |                         |                           |                        |                             |                 |                                     |                             |                        |                          |                            |  |                              |                                    |   |
| Amount in Rs.  |                         |                           |                        |                             |                 |                                     |                             |                        |                          |                            |  |                              |                                    |   |
| Sl.No.   | Name of creditor        | Details of claim received |                        | Details of claim admitted   |                 |                                     |                             |                        |                          | Amount of contingent claim | Amount of any mutual dues, that may be set-off | Amount of claim not admitted | Amount of claim under verification | Remarks, if any   |
|  |                         | Date of receipt           | Amount claimed         | Amount of claim admitted    | Nature of claim | Amount covered by Security interest | Amount covered by guarantee | Whether related party? | % of voting share in CoC |                            |  |                              |                                    |   |
| 1  | IFCI limited            | 01-02-2024                | 11,50,81,47,739        | 11,04,65,68,835             | Secured         | -                                   | -                           | No                     | 27.491%                  | -                          | -  | 46,15,78,904                 | -                                  | The difference between the Claim Submitted and Admitted is due to the compounding of penal interest by the FC, while arriving at the total claim. The IRP rejected the compounded part of penal interest.   |
| 2  | Indian Overseas Limited | 30-01-2024                | 4,88,11,15,803         | 4,88,11,15,803              | Secured         | -                                   | -                           | No                     | 12.148%                  | -                          | -  | -                            | -                                  |   |
| 3  | Punjab National Bank    | 30-01-2024                | 5,07,65,69,026         | 4,41,51,70,442              | Secured         | -                                   | -                           | No                     | 10.988%                  | -                          | -  | 66,13,98,584                 | -                                  | The difference between the Claim Submitted and Admitted is due to the wrong balances taken for interest calculation as on the date of NPA and compounding of penal interest by the FC. The IRP rejected the compounding of penal interest and recalculated the interest by taking correct opening balances as on the date of NPA. |
| 4  | Central Bank of India   | 24-01-2024                | 4,39,57,56,960         | 4,39,57,56,960              | Secured         | -                                   | -                           | No                     | 10.940%                  | -                          | -  | -                            | -                                  |   |
| 5  | State Bank of India     | 01-02-2024                | 4,24,70,33,982         | 4,24,70,33,982              | Secured         | -                                   | -                           | No                     | 10.569%                  | -                          | -  | -                            | -                                  |   |
| 6  | Exim bank               | 01-02-2024                | 3,98,70,76,716         | 3,90,18,24,426              | Secured         | -                                   | -                           | No                     | 9.710%                   | -                          | -  | 8,52,52,290                  | -                                  | The difference between the Claim Submitted and Admitted is due to compounding of penal interest by the FC. The IRP rejected the compounded part of penal interest.  |
| 7  | Bank of Baroda          | 31-01-2024                | 2,68,58,27,473         | 2,68,58,27,473              | Secured         | -                                   | -                           | No                     | 6.684%                   | -                          | -  | -                            | -                                  |   |
| 8  | Punjab and Sindh Bank   | 01-02-2024                | 2,47,50,35,442         | 2,41,14,84,316              | Secured         | -                                   | -                           | No                     | 6.001%                   | -                          | -  | 6,35,51,126                  | -                                  | The difference between the Claim Submitted and Admitted is due to compounding of penal interest by the FC. The IRP rejected the compounded part of penal interest.  |
| 9  | Karur Vysya Bank        | 29-01-2024                | 2,19,67,26,387         | 2,19,67,26,387              | Secured         | -                                   | -                           | No                     | 5.467%                   | -                          | -  | -                            | -                                  |   |
| <b>Total</b>   |                         |                           | <b>41,45,32,89,528</b> | <b>40,18,15,08,624</b>      |                 | -                                   | -                           |                        | <b>99.999%</b>           | -                          | -  | <b>1,27,17,80,904</b>        | -                                  |   |



Gandluri Ramanjaneyulu, Designated Partner &amp; Authorized Signatory

for Bright Star Resolution Professionals LLP,

Resolution Professional of M/s. Pioneer Gas Power Limited.

Regd. No. :IBBI/IPE-0158/IPA-3/2023-24/50072

Date: 06.06.2024

